NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.103/2016 RT CP (CAA) NO.110/Chd/Hry/2017

In the matter of:

Scheme of Amalgamation between:

GMAX Auto Limited

Transferor/Petitioner Company-1

AND

A.G.Industries Private Limited.

Transferee/Petitioner Company-2

Present: Mr. Atul V.Sood, and Mr.Vikas Garg, Advocates for petitioners

Learned counsel for petitioners has filed affidavit of Authorised Representatives of both the petitioner-companies i.e. Mr. Maharaj Krishen Raina and Mr.Anil Prasad Das stating therein that all the liabilities including Income Tax liabilities of the transferor-company shall be taken over by the transferee-company. He further represents that certificate from the company's Auditors has also been filed in terms of sub-section (3) of Section 232 of the Companies Act, 2013. The same be taken on record. List the matter for hearing on 20.07.2017.

(Justice R.P. Nagrath) Member(Judicial)

May 31, 2017